

Dated:- 03 April, 2018

Applications are invited from candidates fulfilling the eligibility conditions as mentioned below for appointment to the post of **Presenting Officer in the Pay Matrix 14 of Rs.144200-218200 (pre-revised pay band of Rs.37400-67000 + GP 10,000)** in the National Human Rights Commission by deputation failing which by re-employment/contract:-

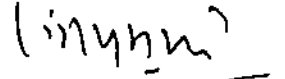
Eligibility Criteria
<p><u>By deputation</u></p> <p>By deputation of a Judicial Officer who have held the post of District/Addl. District & Sessions Judge/Special Judge for a period of three years.</p>
<p><u>By re-employment/contract</u></p> <p>By re-employment or on contract of a retired Judicial Officer who had held the post of District/Addl. District & Sessions Judge/Special Judge for a period of 3 years at a time.</p> <p>No such appointment will be made & continued beyond 65 years in case of re-employment and 70 years of age in case of contract.</p> <p><u>Essential Qualification:</u></p> <p>Degree in Law</p> <p><u>Desirable:-</u></p> <p>(i) Post Graduate Degree in Law from a recognized university or equivalent.</p> <p>(ii) A UGC recognized degree/diploma/certificate in human rights</p> <p>(iii) Research experience in one of the following fields: (a) Constitutional Law and its Theory (b) Human Rights jurisprudence</p>

2. The Commission is an Autonomous Body and is an eligible office for allotment of Govt. accommodation for the entitled categories from General Pool as per the extent rules. Only serving Officers coming on deputation will be eligible.

3. The applications of the eligible candidates on deputation basis who can be spared immediately may be furnished in the prescribed Application Form duly certified by the forwarding authority along with attested photocopies of last 5 years APARs and vigilance/disciplinary clearance. Applications not forwarded through proper channel and not in the prescribed proforma shall be summarily rejected.

Continued page 2

4. Applicants for short term contract / re-employment may send their applications as per the prescribed Application Form directly to the undersigned.
5. The Application Form can be downloaded from Commission's website www.nhrc.nic.in
6. The maximum age limit for appointment on deputation on Foreign Service basis shall be 56 years and for short term contract basis shall be 62 years as on the last date of receipt of application.
7. The last date for receipt of application will be **14th May, 2018**



(Sanjay Kumar)
Under Secretary (Estt)
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**APPLICATION FOR THE POST OF PRESENTING OFFICER IN THE
NATIONAL HUMAN RIGHTS COMMISSION ON DEPUTATION/
RE-EMPLOYMENT/CONTRACT BASIS
(strike out whichever is not applicable)**

1. Post applied for _____
2. Name of the applicant _____
3. Contacts (a) Mobile _____
(b) Landline _____
(c) E-mail _____
4. Address for correspondence _____

5. Date of birth _____
6. Sex _____
7. Qualifications
Essential: - _____
Desirable:- _____

8. Date of entry into Govt. Service
and brief service details _____

9. Name, address and contact
No. of Office where working
at present. _____

10. Present post held _____
- (a) Date of appointment in the _____
the present post. _____
- (b) Pay Band and Grade Pay/
Pay matrix _____
- (c) Whether the present post is
held on deputation _____
- (d) If yes, mention name of parent
Office, post held on regular basis
and date of appointment thereon. _____

11. Details of experience in the
higher judiciary or any other
post involving interpretation/
application of statues. _____

12. (a) Date of retirement from
Govt. service _____
(for re-employment/contract basis candidates)
- (b) If so, name of organization,
last post held and last pay drawn
(including pay matrix/pay band) _____

11. Details of experience in the
or higher judiciary or any other
post involving interpretation/
application of statues. _____

(no column should be left blank)
(separate sheets may be used wherever necessary)

(Signature of the applicant)
Name and Designation in Block Letters

Certificate by Parent Office

- (a) Certified that the information furnished by the candidate has been verified from records and found to be correct.
- (b) Certified that copies of last 5 years ACRs duly certified by a Gazetted Officer are attached.
- (c) Certified that no vigilance enquiry is pending or contemplated against the individual and no (major or minor) penalty has been imposed on him/her during the preceding five years.

(Signature of the Officer with Seal)

Name _____

Designation _____

Office _____